

for timely supply of goods quality wool at cheaper rates to weavers?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI HUKUMDEO NARAYAN YADAV): (a) to (c). Information is being collected and will be laid before the House as soon as it is received.

[English]

Land to Cooperative Group Housing Societies

787. PROF. VIJAY KUMAR MALHOTRA:
PROF. YADUNATH PANDEY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Group Housing societies in Delhi that have been allotted land;

(b) the areas in which land has been allotted to them;

(c) the reasons for not allotting land to the remaining Societies and by what time these Societies will be given land;

(d) whether any time limit has been fixed for construction of flats by societies failing which the allotment of land will be cancelled; and

(e) if not, the manner in which the Government propose to ensure that the flats are constructed speedily to tackle the problem of acute shortage of housing in Delhi?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN):

(a) 518.

(b) The land has been allotted to the Cooperative Group Housing Societies in

different areas of Delhi which include Mehrauli, Kalkaji, Malviya Nagar, Okhia, Pankha Road, Rohtak Road, Kar-Kar Duma, Shalimar Bagh, Paschim Puri, Pritampura, Bodela, Rohini, Mandawali-Fazalpur, Chilla-Dhallupura, Mayur Vihar, Geeta Colony, GBD Shahdra & Yojana Vihar.

(c) The allotment to the remaining societies could not be made due to non-availability of adequate land. No time frame can be indicated for allotment of land to the remaining societies, at this stage.

(d) and (e). The Societies are allowed to complete the construction of the flats within 5 years from the date of possession of land including one year as grace period. Thereafter extension of time for the construction is allowed after imposing of usual penalty.

Houses/Plots on Lease in Delhi

788. PROF. VIJAY KUMAR MALHOTRA:
SHRI TARIF SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of houses/plots on lease in Delhi;

(b) the rate of lease being charged therefrom;

(c) the amount of lease recoverable each year and the amount actually being recovered; and

(d) the steps being taken by the Government to simplify the procedure for conversion of the lease system into free-hold in Delhi?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN):

(a) The number of leasehold properties